

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

R.A. No. 95/2015  
O.A. No. 2703/2013  
M.A. No. 1386/2015

New Delhi, this the 28<sup>th</sup> day of January, 2016.

## **HON'BLE MR. A.K. BHARDWAJ, MEMBER (J)**

Mahanagar Telephone Nigam Limited  
Through its General Manager,  
Head Quarters,  
Khurshid Lal Bhawan,  
Janpath, New Delhi-110050. .. Review Applicant

(By Advocate: Mrs. Rachna Joshi Issar)

## Versus

1. Prem Lata Khutail  
W/o Late Sh. Jaswant Singh Khutail,  
R/o Village Post Rasul Pur,  
P.O.Rani Khera,  
Delhi-110081.
2. Union of India  
Ministry of Communication & IT,  
Department of Telecommunications (D.O.T.),  
Through its Secretary  
Electronics Niketan,  
6, CGO Complex, Lodhi Road,  
New Delhi-110003. .. Respondents

(By Advocate: Shri Anil Dabas for R-1 and  
Shri Subhash Gosain for R-2)

**ORDER (ORAL)**

Shri Subhash Gosain, counsel for respondent No.2, submitted that the order sought to be reviewed has already been implemented by the Department of Telecommunications (DoT) and the benefit of the same has already been released by the DoT to the original applicant. Nevertheless, he expressed concern if the order is reviewed the DoT would have difficulty in future cases. Once the DoT has accepted its liability and has implemented the order on its own, apparently, there is no liability of MTNL towards the original applicant, viz. Mrs. Prem Lata Khutail.

2. In the wake, the order dated 24.02.2015 passed in O.A. No.2703/2013 is reviewed to the limited extent that the words :- “both DOT and the MTNL” used in Para 6 of the judgment would be deleted. It goes without saying that if the issue of liability of DOT and MTNL regarding terminal benefits arise in any other case, the same would be decided in view of the facts involved therein and the legal provisions on the subject and the present order would not be cited as a judicial precedent.

3. The Review Application stands disposed of with the above directions. No costs.

**(A.K. BHARDWAJ)**  
**Member (J)**

/Jyoti/